

Land acquisition: Government of Andhra Pradesh has handed over the land between Piduguralla-Savalayapuram (45 Kms) in July and August 2016. Land disputes are there in Piduguralla-Savalayapuram sections in two lengths of 2.3 Km and 0.4 Km and the same is being pursued by Railways in the Hon'ble High Court and with State Government to sort out the issues.

Requisition for Land acquisition for remaining length of project has been submitted by Railways to the State Government.

(c) New Piduguralla-Rompicherla section: All works are completed except in disputed length of 2.3 Km.

Rompicherla-Savalayapuram section: Works have been taken up.

Works in balance length will be taken up after land acquisition.

(d) The completion of Railway project requires clearances from various departments of State Governments and Central Ministries like acquisition of land, statutory clearance like forestry and wild life clearances, shifting of utilities etc. Therefore, time line for completion of project can not be fixed.

**Dedicated rail freight corridor at Chandauli, Uttar Pradesh**

2715. SHRI NEERAJ SHEKHAR:

SHRI RAVI PRAKASH VERMA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Dedicated Freight Corridor Corporation of India Ltd. has acquired land in Chandauli district of Uttar Pradesh for dedicated rail freight corridor, particularly under Mauza Rampur *alias* Karanpur, Paragana Dhoos, Mughalsarai;

(b) if so, the details thereof along with rate of land which has been offered/paid to land holders;

(c) whether fair compensation have been offered/paid to farmers for trees over the acquired lands as per the Act;

(d) if so, the details thereof along with rate of trees offered/paid, tree-wise; and

(e) if not, the reasons for violation of the Act?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) and (b) Land acquisition in Chandauli district of Uttar Pradesh in Mauza Rampur *alias* Karanpur has been taken up by Dedicated Freight Corridor Corporation of India Ltd. as per Railway Amendment Act-2008. After the Right

to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act 2013 came into force, the compensation has been revised upward in terms of the provisions of the Act. The details of amount of revised compensation offered are as under:—

Land area (Ha)	Revised compensation offered including Solatium (₹)
1.7701	1,43,09,052.28
0.3646	42,89,520.08
0.0445	25,28,389.98
0.3540	38,95,687.88
0.0900	11,83,056.66

(c) and (d) Fair compensation has been offered to Project Affected Persons (PAPs) for trees over the identified land in village Mauza Rampur *alias* Karanpur as per the valuation done by Forest department, based on type of tree, age, size of girth etc., as per section 25 G (5) of Railway Amendment Act 2008 (RAA-2008). Total compensation of ₹ 3,42,096/- has been declared for 59 trees as per evaluation. The range of compensation varies from ₹ 928/- per tree to ₹ 10,964/- per tree.

(e) Question does not arise.

#### **Disabled-friendly railway stations and trains**

2716. SHRI SAMIR ORAON:

SHRI MAHESH PODDAR:

Will the Minister of RAILWAYS be pleased to state:

(a) the amount spent on making railway stations and trains disabled-friendly over the past five years, region-wise;

(b) whether all trains and stations are disabled-friendly, if so, the details of the facilities provided for the disabled;

(c) if not, the number of stations which are disabled-friendly;

(d) whether the stations and trains under construction are being made disabled-friendly;

(e) whether the train drivers and ticket collectors have been sensitized about the difficulties of the disabled-people; and

(f) the steps being taken by Government to make all stations and trains disabled-friendly?